

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER

ITA No.154/Del/2019
Assessment Year : 2015-16

M/s Shri Kishan Ashok Kumar HUF, C/o Anil Jain DD & Co., 611, Surya Kiran Building, K.G. Marg, New Delhi – 110 001. PAN : AAAHK6753Q. (Appellant)	Vs.	Income Tax Officer, Ward-59(3), New Delhi. (Respondent)
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Appellant by	:	Shri Anil Jain, CA.
Respondent by	:	Shri Jagdish Singh, Senior DR.

Date of hearing	:	14.12.2020
Date of pronouncement	:	14.12.2020

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-19, New Delhi dated 13th November, 2018.

2. The learned counsel for the assessee, vide email dated 4th December, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the sides on conclusion of Virtual Hearing on 14th December, 2020.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar